

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 2154
TO BE ANSWERED ON 24.12.2018

RECOGNITION AS SCHEDULED TRIBES

2154. SHRI M. CHANDRAKASI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of percentage of tribal population as against total population as on date State/UT-wise;
- (b) the list of communities which have been accorded tribal status during the last ten years;
- (c) the details of pending applications received from different States/UTs for recognition as Scheduled Tribes and the action taken thereon; and
- (d) whether the Government would consider to put an end for raising demands seeking tribal status in future and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH BHABHOR)

(a): As per latest Census conducted in 2011, the details of percentage of tribal population as against total population, State/UT wise are given at **Annexure**.

(b): The list of communities which have been accorded tribal status during the last ten years are as under:

Sl.No.	States	Scheduled Tribes
01	Manipur	Kabui, Inpui, Rongmei
		Kacha Naga, Liangmai, Zeme
		Koirao, Thangal
		Mate
02	Arunachal Pradesh	Galo
03	Karnataka	Medara
04	Kerala	Marati(of the Hosdurg and Kasargod Taluks of Kasargod District)
05	Chhattisgarh	Abhuj Maria
		Hill Korwa
06	Puducherry	Irular(including Villi and Vettaikaran)

(c): The details of proposals received from the States/UTs for inclusion of various communities in the list of Scheduled Tribes are as under:

S.No.	States / UTs	Number of Proposals
1.	Andhra Pradesh	3
2.	Arunachal Pradesh	2
3.	Assam	8
4.	Bihar	3
5.	Chhattisgarh	27
6.	Goa	1
7.	Jammu & Kashmir	2
8.	Jharkhand	9
9.	Karnataka	9
10.	Kerala	3
11.	Madhya Pradesh	8
12.	Manipur	1
13.	Odisha	19 (28 Communities)
14.	Punjab	1
15.	Sikkim	1
16.	Tamil Nadu	8
17.	Tripura	1
18.	Uttarakhand	1
19.	Uttar Pradesh	2
20.	West Bengal	3
21.	Puducherry	1

The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

All actions on the proposals received from State Government/UTs for inclusion on exclusion of communities in the list of Scheduled Tribes are taken as per approved modalities.

(d): There is no such proposal with this Ministry.

Annexure: Referred to in reply to part (a) of Lok Sabha Un-Starred Question No. 2154 for 24.12.2018 regarding "Recognition as Scheduled Tribes".

State / UT wise percentage of Scheduled Tribes (STs) to total population.

S. No	State / UT	% ST population to total population
1	Andhra Pradesh	5.3
2	Arunachal Pradesh	68.8
3	Assam	12.4
4	Bihar	1.3
5	Chhattisgarh	30.6
6	Goa	10.2
7	Gujarat	14.8
8	Himachal Pradesh	5.7
9	Jammu & Kashmir	11.9
10	Jharkhand	26.2
11	Karnataka	7.0
12	Kerala	1.5
13	Madhya Pradesh	21.1
14	Maharashtra	9.4
15	Manipur	40.9
16	Meghalaya	86.1
17	Mizoram	94.4
18	Nagaland	86.5
19	Odisha	22.8
20	Rajasthan	13.5
21	Sikkim	33.8
22	Tamil Nadu	1.1
23	Telangana	9.3
24	Tripura	31.8
25	Uttarakhand	2.9
26	Uttar Pradesh	0.6
27	West Bengal	5.8
28	Andaman & Nicobar Islands	7.5
29	Dadra & Nagar Haveli	52.0
30	Daman & Diu.	6.3
31	Lakshadweep	94.8

Source: Census 2011, Office of the Registrar General, India

No notified Scheduled Tribes (as in 2011), in Haryana, Punjab, Chandigarh, Delhi and Puducherry.
